

Rep. by Act 35 of 1956.

Act No. XLIV of 1948

[PASSED BY THE DOMINION LEGISLATURE]

(Received the assent of the Governor General on the 3rd September 1948)

An Act further to amend the Durgah Khawaja Saheb Act, 1936

WHEREAS it is expedient further to amend the Durgah Khawaja Saheb Act, 1936 (XXIII of 1936), for the purposes hereinafter appearing;

It is hereby enacted as follows:—

1. Short title.—This Act may be called the Durgah Khawaja Saheb (Amendment) Act, 1948.

2. Amendment of section 5, Act XXIII of 1936.—In section 5 of the Durgah Khawaja Saheb Act, 1936 (XXIII of 1936),—

(a) in clause (e) of sub-section (1),—

(i) for the word "eleven" the word "nine" shall be substituted;

(ii) after item (vi) the word "and" shall be inserted; and

(iii) items (viii) and (ix) shall be omitted;

(b) for clause (f) of sub-section (1), the following clause shall be substituted, namely:—

"(f) three, co-opted by the members of the Committee referred to in clauses (a) to (e) from among persons residing in any of the Acceding States or in the State of Hyderabad; and";

(c) in clause (g) of sub-section (1), for the words, brackets and letters "in clauses (a) to (f)" the words, brackets and letters "in clauses (a) to (e)" shall be substituted;

(d) in sub-section (2), the brackets, letters and words "(a) he cannot read and write Urdu; or (b)" shall be omitted; and

(e) in sub-section (4), for the words "fails to do so within six months" the words "is for any reason unable to do so" shall be substituted.

3. Repeal of Ordinance X of 1948.—The Durgah Khawaja Saheb (Amendment) Ordinance, 1948 (X of 1948) is hereby repealed.

Price anna 1 or 1½d.